

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CP 162/98 in
OA 652/97

26

New Delhi this the 18th day of January, 1999.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri N. Sahu, Member (A)

Shri L.S. Brar
S/O Shri Gurdev Singh
R/O E-2, Police Station,
Kalkaji, New Delhi.

.... Applicant

(By Advocate Shri Shankar Raju)

Versus

Shri V.N. Singh,
Commissioner of Police,
National Capital Territory of
Delhi, I.P. Estate, Police
Headquarters, New Delhi.

... Respondent

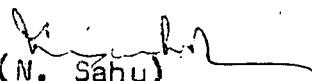
(By Advocate Shri Rajinder Pandita)


O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri Shankar Raju, learned counsel seeks permission to withdraw the CP 162/98 on the ground that there has been a modification of the Tribunal's order by the Hon'ble Delhi High Court by order dated 7.12.1998 (Copy placed on record).

In the above circumstances, CP 162/98 is dismissed as withdrawn. Notice served on the alleged contemnor is discharged.


(N. Sahu)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)